

परियोजना, गहन कपास विकास कार्यक्रम विशेष पटसन विकास कार्यक्रम आदि, शामिल हैं।

**Committee to look into the Falling Standards of School Education in Delhi**

\*76. DR. SANJAYA SINH:

SHRI RAMDAS AGARWAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether the expert Committee constituted in July, 1992 to look into "Falling Standards" of School education in Delhi has recommended major changes in the framework of the system of School education in Delhi;

(b) if so, the details thereof; and

(c) what action Government propose to take in the matter?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) A Statement giving the recommendations of the Committee is laid on the Table of the House. (See below).

(c) The Delhi Administration has intimated that the Committee submitted its Report only on 14h January, 1993. The far-reaching changes in the management of Government Schools recommended by the Committee including its financial implications need to be examined before any action plan is finalised.

**Statement**

1. The Act and the Rules to be amended to extend the scope of their application to government schools and to decentralize and debureaucratize the administration of education.

2. Primary and middle schools presently under local bodies to be brou-

ght under the Directorate of Education, Delhi Administration.

3. Posts of Director and Secretary to be made tenure posts.

4. Post of Additional Director (Government Schools) to be created.

5. Number of Educational Districts to be raised to 12.

6. Each Educational Zone to have up to 15 School Units under it for effective supervision and inspection.

7. Greater autonomy to government Schools and all government schools to have Managing Committees.

8. Double shift schools to be phased out.

9. Grievances redressal machinery to be created.

10. Prospective planning for filling all anticipated posts.

11. Full strength of teaching staff to be in position before the beginning of the academic year.

12. Staff with language background for Urdu medium schools to be provided.

13. Quota system for promotion of teachers to the next higher post to be ended and all promotions to be made, through a rigorous process of selection.

14. Complete ban on transfer of teachers.

15. A scheme of special incentives for teachers of schools in rural areas and JJ/Resettlement colonies to be introduced.

16. In-service teacher training to be made need-based and effective.

17. Provisions regarding inspection and supervision of schools to be enforced

18. Provision regarding code of Conduct to be enforced.

19. School to be made responsible for ensuring acquisition of essential competencies by pupils at every stage

20. Provision regarding 1200 hours of teaching, including 200 hours of remedial teaching, in a year to be enforced.

21. Centres for remedial teaching to be set up.

22. Improvements in pedagogical practices with a stress on interactive mode to be facilitated.

**Agencies involved in Development of Land in Delhi**

\*77. **SHRI ANANT RA**

**JAISSWAL:**

**SHRI DIGVIJAY SINGH:**

Will the Minister of **URBAN DEVELOPMENT** be pleased to state:

(a) what are the various agencies presently involved in the development of land in Delhi;

(b) whether Government have practically examined the question of involvement of multiple agencies in the development of land to assess the effectiveness of their co-ordination and achievement in the development of land;

(c) if so what is the outcome thereof; and

(d) the manner in which Government propose to remove the deficiencies?

**THE MINISTER OF URBAN DEVELOPMENT (SMT. SHEILA KAUL):**

(a) Agencies presently involved in the development of land in Delhi are Delhi Development Authority, Delhi Administration and Central Public Works Department (for the purpose of Government use) who undertake land development with the help of city level infrastructure agencies such as Municipal Corporation of Delhi, Delhi Water Supply and Sewage Disposal Undertaking and Delhi Electric Supply Undertaking.

(b) Yes, Sir.

(c) and (d) The constitution of Delhi Development Authority provides for in-built coordination of various agencies concerned with infrastructure and land development. Apart from this, specific problems of coordination between Delhi Development Authority and other agencies are dealt with at the level of Delhi Administration which also supervises land development by its own agencies. Where the Central Public Works Department is involved, the coordination is effected through the Ministry of Urban Development. It is the intention of Government to ensure that the existing systems of coordination function effectively.

**New Fertiliser pricing policy**

\*78. **DR. NAUNIHAL SINGH:**

Will the Minister of **AGRICULTURE** be pleased to state:

(a) whether the new fertiliser pricing policy has led to a perceptible imbalance in the use of plant nutrients with consumption of phosphates declining sharply by forty per cent and that of nitrogen rising by twenty percent in the past couple of months;

(b) if so, the details of steps taken by Government to stop this trend;

(c) whether it is a fact that the fertiliser consumption in 1992-93 is anticipated to be substantially lower than last year; and

(d) if so, the details thereof?

**THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR):**

(a) During Rabi 92-93, the likely decline in phosphate consumption would be about 15 per cent and rise in Nitrogen about 5.5 per cent compared to the same period during Rabi 91-92.

(b) To promote the continued use of phosphatic and potassic fertilisers, a sum of Rs. 340 crores was made available to State Governments for sale of decontrolled fertilizer to farmers at concessional rates during Rabi 92-93.